GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO.862 TO BE ANSWERED ON 01.03.2016

Exemption in CRZ

862. SHRI VINAYAK BHAURAO RAUT: SHRI RAHUL SHEWALE: DR. SHRIKANT EKNATH SHINDE:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has received any proposal from the Maharashtra State Government, peoples' representatives and others regarding exemption in the Coastal Regulation Zone (CRZ) for development of various tourism projects in Maharashtra including in Sindhudurg;
- (b) if so, whether the Government has also received a proposal from the Maharashtra Coastal Zone Management Authority for construction of coastal road in Mumbai by reclamation in sea and request to amend the Coastal Regulation Zone Notification-2011;
- (c) if so, the details thereof; and
- (d) the action taken by the Union Government thereon?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) to (d): The Government received proposals and representations from many State Governments including Maharashtra State for amending the provisions of Coastal Regulation Zone(CRZ) Notification, 2011 for development of tourism. The Government has amended the CRZ Notification, 2011 to permit construction of road on surface in the intertidal zone. However, it has been prescribed in the amended provision that High Tide/ Base Line shall not be shifted from the existing CoastalZone Management Plan benchmark line seaward side to permit other construction activities other than road and essential public amenities.
